

श्री राम सेवक यादव : मैं जानना चाहूंगा कि विश्वविद्यालयों के अन्दर जो माध्यम अंग्रेजी है क्या वह इसके मार्ग में बाधक है। यदि हाँ, तो इस आर. मन्त्रालय ने क्या कदम उठाये हैं ?

श्री नन्दा : यह बाधक नहीं है।

Shri Kapur Singh: May I know whether the Government realise that the basic question involved here is that of organisation and distribution of political power and not that of the status of a link language and, if so, will the Government bear in mind this aspect of the problem before they come to a final conclusion?

Shri Nanda: I could not follow the question.

Shri Kapur Singh: I shall repeat it. It is a very important question. Does the Home Minister . . .

Mr. Speaker: Ultimately, when all is said, it would amount to a suggestion for action.

Shri Kapur Singh: If you will permit me, I shall put it in my own way. It will not amount to a suggestion for action.

Mr. Speaker: If he did not put it in his own way earlier, I am sorry.

Shri Kapur Singh: I had put it, but the Hon'ble Minister has not been able to follow me. It is not a suggestion for action. I ask for basic information with regard to the appraisals and attitudes of the Government, and without that, we cannot understand what is happening within the Government.

Mr. Speaker: Let him put the question.

Shri Kapur Singh: I will. My question is, does the Home Minister realise that in this problem which is before him, the real question involved is that of organisation and distribution of political power and not that of the

status of Hindi as a link language. Therefore, will the Government take this aspect of the matter into consideration before coming to a final conclusion?

Mr. Speaker: It is a suggestion for action.

Shri Kapur Singh: With all respect, it is not a suggestion for action. Please permit him to answer it.

Mr. Speaker: He would kindly resume his seat. The question that he put, namely, will the Government take this into consideration when it comes to a final decision, is really a suggestion for action and nothing beyond it.

Shri Kapur Singh: The first part of my question is one which is exercising the mind of the whole country and the question is full of potentialities.

Mr. Speaker: I do not deny that.

Shri Kapur Singh: I want to know whether he is aware of it.

Mr. Speaker: Order, order. Shri Venkatasubbaiah.

Shri P. Venkatasubbaiah: Before coming to a final decision, may I know whether the Government will ascertain the wishes of the non-Hindi speaking people and call for a conference of the Chief Ministers of the non-Hindi speaking States so that their interests of the non-Hindi speaking people may not be affected?

Shri Nanda: This aspect is under consideration.

Citizens Grievances

*419. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have formulated any proposals to deal with citizens' grievances against administration; and

(b) if so, the nature of the proposals?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) No, Sir.

(b) Does not arise.

Shri Harish Chandra Mathur: We understand from reliable press reports that the hon. Home Minister's personal experience of the administration at various levels, particularly high-lighted during the elections, is extremely sad and desperate. May I know what note he has taken of that experience and what steps they propose to take in this regard?

The Minister of Home Affairs (Shri Nanda): The first thing that I thought of doing was to institute an enquiry into the working of the district where I got that experience. Secondly, although the answer to the first part of the question is "No," that does not mean that nothing is being done; that is, the formulation has not been completed. The redress of grievances to be dealt with in the department of administrative reform which is being set up.

Shri Harish Chandra Mathur: The first grievance of the citizens is about corruption, (a) of officials and (b) of those in political authority. If the hon. Home Minister has perused the papers of the last week he would have found in various assemblies what has been said on this account; it is disturbing news. May I know how he proposes to deal with effectively and promptly with such disturbing allegations against political authorities?

Shri Nanda: I can deal directly with the part that concerns us. The hon. Member knows that a scheme was placed before the House which is now in operation and the redress of grievances so far as the complaints about corruption are concerned is part of it.

Shri Harish Chandra Mathur: My question was against politicians in authority and about the grievances very recently ventilated on the floor of the House, which are of a very

serious nature. How does he propose to deal with them effectively?

Shri Nanda: I have already placed before the House some ideas in that connection also—some proposals, some decisions.

Dr. L. M. Singhvi: The Minister just now said that the proposals are under consideration, but they have not received formulation yet. I would like to know what those proposals are, which are under consideration by Government and whether the establishment of an Ombudsman is one of the proposals under consideration of the Government?

Shri Nanda: This has been dealt with. It is in two parts. One is complaints regarding corruption, which is now being tackled in one way. The other is grievances regarding delays. For that, the scheme is now being thought of and very soon some action is going to be taken about it.

Shri D. C. Sharma: May I know if in addition to complaints received regarding corruption and delay, the hon. Member is aware of the fact that the treatment which is meted out by officials and even by some Ministers to the citizens is not the normal human treatment, and if he will take that into account also when he is going to formulate his policies which take such a long time for formulation?

Shri Nanda: That is also one of the points for the purpose of redress of grievances. Regarding the delay, I may submit to the House that the chief difficulty now that I am experiencing is the selection of a very suitable officer for that purpose. I am in search of a suitable person, so that there may be no difficulty in the future.

श्री विभूति मिश्र : जब भी सरकारी अफसरों के खिलाफ या सरकारी कारिन्दों के खिलाफ किसी करप्शन की कार्रवाई की जांच करने की बात होती है तो उसके लिये एक तारतम्य सा बंधा हुआ होता है ऊपर से

नीचे तक। एस० डी० ग्रो० की जांच कलेक्टर करता है, कलेक्टर की कमिश्नर और कमिश्नर की सेक्रेटरी जांच करता है। मैं जानना चाहता हूँ कि आगे से जांच करने के लिये क्या कोई सेपरेट आर्गनाइजेशन बनाया गया है। भविष्य में पहले वाले तरीके से ही काम लिया जायेगा या उससे अलग कोई इन्तजाम किया गया है।

श्री नन्दा : उसके अलावा भी इन्तजाम किया गया है।

Shri Bhagwat Jha Azad: In view of the fact that in the present circumstances any demand or grievance made against any officer is routed to the same officer for enquiry, may I know what alternative proposals have been framed by his Ministry since his promise to give redress against grievances in 2 years, 8 months of which have already passed?

Shri Nanda: I am alarmed to know that 8 months have already passed. I think it is somewhat less than that. It is quite true that communication through the same channel will not suffice. Therefore, the arrangements do visualise other kinds of action.

Shri Sham Lal Saraf: May I know if according to the proposals that are in the offing, concerted action in collaboration with the States is contemplated to reach all levels of the administration, in order to achieve the desired objective?

Shri Nanda: We have consultations with the States also. This department of administrative reform will have as one of its functions consultation with the States and to give such help as is needed for this purpose.

Shri Ranga: It is significant that the Minister has confessed today that he is finding it difficult to find one suitable officer, among all these tens of thousands of officers that they have in order to deal with this question. May I know whether Government

have under consideration any scheme by which it would be possible for them to receive the grievances that flow into our offices every day from various sections of the people dealing with various departments and ministries here, so that they would be able to sift those things and send them to the concerned departments and give satisfaction to the public?

Shri Nanda: Regarding the first part, it is because my ambition is rather high in the matter and the best people are already working. Regarding the other part of the question, of course, when the channel will be created, it will receive such information and complaints also.

श्री यशपाल सिंह : क्या सरकार ने इस बात पर गौर किया है कि विजिलेंस कमीशन में जो फालतू आदमी भरे जायेंगे उन्हें क्यों न यह काम सौंपा जाए क्योंकि उनके पास कोई काम नहीं होगा ?

Some Hon. Members rose—

Mr. Speaker: Shri Jashvant Mehta.

Shri Jashvant Mehta: May I know when the formulation of the policy will be completed and when the policy level statement will come? May I also know, when that policy is formulated, whether the State anti-corruption bureau will also be under the Central Vigilance Commission or it will be an independent body?

Shri Nanda: As the constitutional position stands now, it cannot be directly subordinated; but suggestions have been made that these bodies should also be constituted on effective and proper lines.

Shri Kapur Singh: May I ask, Sir, whether the proposals under contemplation envisage a machinery invested with legal competence for redress of grievances or it is to be merely an advisory body and a non-governmental organ?

Shri Nanda: It will have all the competence that is required.

Shri Kapur Singh: Sir, it is not a very clear reply; if you are satisfied with it then I have nothing to say.

Mr. Speaker: It was asked whether it would have the competence of deciding things judicially or it would only be an advisory body. He says that it would have all the competence. It would include. . . .

Shri Kapur Singh: "That is required", he said.

Dr. L. M. Singhvi: What is the assessment of the Minister of this "that is required"?

Mr. Speaker: Would the Minister be more explicit?

Shri Nanda: So far as the Vigilance Commission is concerned there is already a set-up for investigations and for departmental enquiries which can take up some enquiries itself. It can have a commission for judicial. Then it can utilise the other machinery. Therefore, there will be legal assistance for this body, but it is not going to decide all the things that come to it. Everything that comes is not going to be decided by the Vigilance Commission.

Shri Himmatsinhji: Sir, grievances have been mounting up for the last 15 years and as time goes on they will mount up still further. May I know how long it will take before this machinery is ready to deal with the grievances?

Shri Nanda: This machinery has already been set up.

Shri A. P. Jain: Investigation of some of the grievances may require judicial or quasi-judicial procedure. Is it the intention of the Government to pass a statute for any type of investigation laying down the procedure and the powers of the investigating authority?

Shri Nanda: Already those powers are laid down in certain statutes.

पाकिस्तानियों का अवैध प्रवेश

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श्री प्रकाशवीर शास्त्री :
 श्री विश्वाम प्रसाद :
 श्री दे० दे० पुरी :
 श्री प्र० रं० चक्रवर्ती :
 श्री मोहन स्वरूप :
 श्री प्र० चं० बरुआ :
 श्री कछवाय :
 श्री च० का० भट्टाचार्य :
 श्री हेमराज :
 श्री श० ना० चतुर्वेदी :
 श्री बसुमतारी :
 *४२०. श्री महेश्वर नायक :
 श्री त्रिदिव कुमार चौधरी :
 श्री स्वैल :
 श्री बडे़ :
 श्री तन सिंह :
 श्री जो० ना० हजारिका :
 श्री राम हरल यादव :
 श्री वी० चं० शर्मा :
 श्री हेम बरुआ :
 श्री रा० बरुआ :
 श्री रामपुरे :
 श्री हरिश्चन्द्र माथुर :

क्या गृह-कार्य मंत्रों यह बताने की कृपा करेंगे कि :

(क) क्या अवैध रूप से प्रवेश करने वाले पाकिस्तानियों का निकालने के मामलों को निबटाने के लिये और न्यायाधिकरण बनाने का विचार है ; और

(ख) क्या कुछ नये पाकिस्तानियों के अवैध प्रवेश के और समाचार मिले हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हजरतबोस) : (क) जी हाँ। इसमें मैं